

V

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1160/2003

New Delhi this the 9th day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Sh. A.K. Thakur,
S/o Sh. Shakti Chand,
R/o 1488/13,
Govind Puri,
Kalkaji,
New Delhi.

.... Applicant

(By Advocate : Sh. Ajit Dayal)

Versus

Central Public Works
Department
Directorate of Horticulture
through Director
I.P. Bhawan,
New Delhi-2.

.... Respondent

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

I find that the Memo of Parties is incomplete as necessary party, namely, the Government of N.C.T. of Delhi has not been impleaded and learned counsel apologizes for his inadvertence in not impleading the correct necessary party i.e. the Government of N.C.T. of Delhi.

2. There is no reason why the O.A. could not have been filed in accordance with the provisions of Administrative Tribunals Act, 1985 and the rules made thereunder and in accordance with law. As a necessary party has not been impleaded, OA is dismissed with liberty to proceed, as advised, in accordance with law.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

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